

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 78/TT/2020**

Date: 15.9.2020

To,  
Shri S.S. Raju,  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:** Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff of the 2014-19 tariff block and (ii) determination of transmission tariff of the 2019-24 tariff block for 5 assets under "System Strengthening –XXIII" in Southern Region.

**Sir,**

With reference to the captioned petition, I am directed to request you to submit the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the Respondents/ beneficiaries, latest by 30.9.2020

**2014-19 Tariff Period**

- a) Forms- 5, 12A for in respect of all the assets.
- b) Justification for Additional Capital Expenditure (ACE) claimed.
- c) Whether the ACE claimed is within the cut-off date/ beyond the cut-off date and clarify that the same is as per the original scope of work.
- d) In respect of claim of ACE, details of unexecuted/balance works carried out during 2014-19 period along with justification in line with relevant provisions of the 2014 Tariff Regulations.
- e) With regard to additional capitalization claimed, submit details in the following format for the assets covered in the instant petition:-

Asset No.	Head wise /Party wise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD/31.4.2014*	Discharge (year-wise)	Reversal (year-wise)	Additional Liability Recognized	Outstanding Liability as on 31.3.2019
					2014-19 period	2014-19 Period	2014-19 Period	
						-	-	-

# TL/SS/Communication Systems etc.

\* Whichever is later

^Works deferred for execution, contract amendment - please specify

**2019-24 period**

- f) Details of additional capitalization claimed in 2019-24 period along with justification.
- g) Clarify whether the entire scope of work has been completed and covered in the instant petition. Details/ status of remaining under construction elements/ assets covered in the transmission system/ project, if any.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already available on record.

Yours faithfully,

Sd/-  
**(Rajendra Kumar Tewari)**  
**Bench Officer**